



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 12

Shillong, Tuesday, January 27, 2026

7th Magha, 1947 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 27th January, 2026.

No.LL(B).6/2025/153. – Park University Meghalaya Ordinance, 2025 (Ordinance No. 12 of 2025) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 12 OF 2025

Promulgated by the Governor on the 22nd January, 2026

Published in the Extra-Ordinary Gazette of Meghalaya dated 27th January, 2026

PARK UNIVERSITY MEGHALAYA ORDINANCE, 2025

An

Ordinance

To establish and incorporate an University in the State, with emphasis on providing high quality education, training and research in the fields of Physical Sciences, Applied Sciences, Life Sciences, Health Sciences, Social Sciences, Bio-Technology, Information Technology, Engineering, Management, Commerce, Communication, Law, Humanities, Languages, Performing Arts and other allied areas, sponsored by the **Ghanshyam Bohra Charitable Foundation, Company's Corporate Identification No.U80300RJ2021 NPL078770** pursuant to subsection (2) of Section 7 and sub-section (1) of Section 8 of the Companies Act, 2023 (18 of 2013) and Rule 18 dated 21st December, 2021 in the office of the Registrar of Companies, Jaipur having **Head Office At E – 562 Lalkothi Scheme, Near Vidhan Sabha, Scheme, Jaipur, Rajasthan, India – 302015** under Ministry of Corporate Affairs, Government of India.

Whereas, the Legislative Assembly of Meghalaya is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Seventy-six Year of the Republic of India the following Ordinance, namely,-

CHAPTER-I

PRELIMINARY

Short title, extent and Commencement.

1. (1) This Ordinance may be called the "Park University, Meghalaya Ordinance, 2025".

(2) It shall be deemed to have come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definition.

2. In this Act and in all statutes made hereunder, unless the context otherwise requires:-

(i) "Academic Council" means the principal academic body of the University and shall, subject to the provisions of the Act, the Statutes and Regulations coordinate and exercise general supervision over the academic policies of the University;

(ii) "Academic year" means the Academic year which the Board of Governors may determine;

(iii) "Act" means the Park University Meghalaya Act, 2025;

(iv) "AICTE" means the All India Council for Technical Education established under Section 3 of the All India Council for Technical Education Act, 1987;

(v) "Adjunct Professor", "Adjunct Associate Professor", "Adjunct Assistant Professor" are typically part-time or temporary faculty members hired on a contractual basis.

"Professor of Practice" means distinguished experts with remarkable contributions in their professions engaged by the University to bring real-world experience and expertise into academic settings;

(vi) "Annual Report" means the Annual report of the University prepared in accordance with Section 47 of the Act;

(vii) "BCI" means the Bar Council of India established under Section 4 of the Advocates Act, 1961;

(viii) "Board of Governors" means the Board of Governors of the University as explained in Section 22 of Act;

(ix) "Board of Management" means the Board of Management of the University as explained in Section 23 of the Act;

(x) "Chancellor" means Chancellor of the University as explained in Section 14 of the Act;

(xi) "Chief Finance Officer" means Chief Finance Officer of the University as explained in Section 17 of the Act;

(xii) "DCI" means the Dental Council of India established under section 3 of the Dentists Act, 1948;

(xiii) "Development Fund" means the Development Fund of the University established under Section 45 of the Act;

(xiv) "Endowment Fund" means Endowment Fund of the University established under Section 43 of the Act;

- (xv) "Employee" means an employee appointed by the University and includes faculty and other staff of the University;
- (xvi) "Faculty" means the Teacher as under Section 2 (xxxvii) and Adjunct Professors as defined under Section 2 (v) and such other persons as may be appointed for imparting education, practical training, guide research or render guidance in any form to the students for pursuing a course of study of the University;
- (xvii) "Finance Committee" means the Finance Committee constituted under Section 25 of the Act;
- (xviii) "General Fund" means General Fund of the University as explained in Section 44 of the Act;
- (xix) "INC" means the Indian Nursing Council established under Section 3 of the Indian Nursing Council Act, 1947;
- (xx) "MPURB" means the Meghalaya Private University Regulatory Board;
- (xxi) "MPU Act 2019" means the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Act, 2019.
- (xxii) "NCTE" means the National Council for Teacher Education established under Section 3 of the National Council of Teacher Education Act, 1993;
- (xxiii) "NMC" means the National Medical Commission established under National Medical Commission Act, 2019;
- (xxiv) "Official Gazette" means the Gazette of Meghalaya;
- (xxv) "PCI" means the Pharmacy Council of India established under Section 3 of the Pharmacy Act, 1948;
- (xxvi) "prescribed" means prescribed by the rules, statutes and regulations made under this Act;
- (xxvii) "Provident Fund" means the Provident Fund of the University established under Section 37 of the Act;
- (xxviii) "Regional Centre" means a centre established or maintained by the University within the State of Meghalaya for the purpose of coordinating and supervising the work of students or study centres, for rendering any assistance including training, conducting contact classes, and administering examinations required by the students or by the study centres, and for performing such other functions as maybe conferred on such centres by the Board of Management;
- (xxix) "Registrar" means Registrar of the University as explained in Section 16 of the Act;
- (xxx) "Regulations" means the Regulations of the University made under this Act;

- (xxxii) "Sponsor" or "Sponsoring Body" means **Ghanshyam Bohra Charitable Foundation**, Company's Corporate Identification No. U80300RJ2021NPL078770;
- (xxxiii) "State" means the State of Meghalaya;
- (xxxiv) "State Government" means Government of Meghalaya in the Department of Education;
- (xxxv) "Statutes" mean the Statutes of the University made under this Act;
- (xxxvi) "Student" means a student of the University, and includes any person who has enrolled himself for pursuing any course of study of the University;
- (xxxvii) "Study Centre" means a centre established, maintained or recognized within the State of Meghalaya by the University for the purpose of advising, counselling or for rendering any other assistance including training, conducting contact classes and administering examinations required by the students;
- (xxxviii) "Teacher" means a Professor, Associate Professor, Assistant Professor, Lecturer or such other personas may be appointed in conformity with the norms prescribed by the UGC for imparting instruction or conducting research in the University;
- (xxxix) "UGC" means the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 (3) of 1956;
- (xl) "University" means the Park University Meghalaya, established under the Act;
- (xli) "Vice-Chancellor" means the Vice-Chancellor of the University as explained in Section 15 of the Act;
- (xlii) "Visitor" means the Visitor of the University as explained in Section 12 of the Act;

CHAPTER - II

THE UNIVERSITY

Proposal for the establishment of the University.

- 3. (1) The Sponsoring Body shall have the right to establish the University subject to and accordance with the provisions of this Act;
- (2) An application containing the proposal to establish a university shall be made to the State Government by the sponsor;
- (3) In addition to the provisions of the MPU Act 2019, the proposal shall contain the following particulars, namely:
 - (i) the objects of the University along with the details of the Sponsor;
 - (ii) the extent and status of the University and the availability of land;

- (iii) the nature and type of programmes, courses of study and research to be undertaken in the University during a period of the next five years;
- (iv) the nature of faculties, courses of study and research proposed to be started;
- (v) the campus development plan such as buildings, equipment and structural amenities;
- (vi) the phased out lays of capital expenditure for a period of the next five years;
- (vii) the item wise recurring expenditure, sources of finance and estimated expenditure for each student;
- (viii) the scheme for mobilizing resources and the cost of capital thereto and the manner of repayments to each source;
- (ix) the Scheme of generation of funds internally through the recovery of fees from the students, revenues anticipated from consultancy and other activities relating to the objects of the University, and other anticipated incomes;
- (x) the details of expenditure on unit cost, the extent of concessions or rebates in fee, freeship and scholarships for students belonging to economically weaker sections, and the fee structure indicating varying rates of fee, if any, that would be levied from nonresident Indians and students of other nationalities;
- (xi) the history and credentials of the Sponsor including years of experience and expertise in the concerned discipline at the command of the Sponsor as well as its financial resources;
- (xii) the system for selection of students to the courses of study at the University;
- (xiii) nature and type of partnerships and affiliations;

Such other conditions as may be required by the State Government to be fulfilled before establishment of the University.

- (4) The State Government shall take steps in accordance with the provisions of MPU Act 2019 to examine the proposal received from the Sponsor for the establishment of the University.

Establishment of the University.

- 4. (1) After the establishment of the Endowment Fund, the Government may, by notification, in the official Gazette, accord sanction for establishment of the University in the State by the name "Park University, Meghalaya";

Provided further, Government shall accord Academic sanction to start its Academic activities on establishment of permanent campus.

- (2) The University shall be a body corporate, shall have perpetual succession and a common seal with power, subject to the

provisions of this Act, to acquire and to hold property as per law, to contract and shall sue and be sued by the said name;

(3) The headquarters of the University shall be at New Thapa Khantolguri, PO: Thapa Bajar, PS: Resubelpara, North Garo Hills District, Meghalaya. The University may have Campuses or Regional Centres, Study Centres anywhere in Meghalaya after five years of establishment of the university subject to the prior permission of the University Grants Commission and then the State Government.

(4) The Visitor, the Chancellor, the Vice-Chancellor, the Governing Body, the Board of Management, the Academic Council and all other persons who may hereafter become such officers or members so long as they continue to hold such office or membership, are hereby constituted and declared to be a body corporate by the name of the Park University, Meghalaya;

University not entitled to financial assistance.

5. The University shall be self-financing and may obtain grants, soft loans from various funding organizations, institutions and agencies, for expansion, modernization of the facilities and augmenting the quality of education, training and research that is carried out at the University and in its accredited institutions or facilities in Meghalaya provided that there shall be no financial obligation on the part of State Government.

Objects of the University.

6. The objects for which the University is established shall be as follows:

(a) to establish a campus in the State of Meghalaya, and to have study centres, campuses and examination centres, within the State of Meghalaya with the prior approval from the State Government;

(b) to become the leading institution for delivering academic excellence in the field of higher education and research;

(c) to provide learning, teaching, capacity, capability instruction, training and research through class room and field oriented campuses in specialized fields covering a wide spectrum of domains and specializations such as Physical Sciences, Applied Sciences, Life Sciences, Health Sciences, Bio-Technology, Information Technology, Engineering, Management, Commerce, Communication, Law, Humanities, Languages, Performing Arts and other related areas and to make provisions for vocational education, skill development and for the advancement and dissemination of knowledge;

(d) to provide learning opportunities to a wide range of learners representing diverse backgrounds, age groups, socio-economic status, and geographic locations through a self-paced, self-styled, and face-to-face environment;

(e) to use the latest information communication technology to deliver education, training, and teaching resources to learners;

(f) to institute graduate degree, postgraduate degrees, research degrees, diplomas, certificates, and other academic distinctions on the basis of examinations or any other methods of evaluation;

- (h) to undertake programmes for the training and development of faculty members of the University and to provide the students and teachers the necessary atmosphere and facilities for the promotion of innovations in education, leading to restructuring, new and innovative methods of teaching, learning and integral development of personality;
- (i) to engage with universities, colleges, educational and health care institutions, research institutions, industry and professional associations, government and voluntary organizations, in India or abroad to conceptualize, design and develop various specialized educational and research programmes, training programmes, twinning programmes and exchange programmes for students, faculty members and others which may be offered at its campus, regional centres, off-campus centres and study centres within the State;
- (k) to promote studies in various disciplines and interdisciplinary studies and to promote national integration, secularism and understanding of the international issues amongst the students;
- (l) to disseminate knowledge through seminars, conferences, executive education programmes, community development programmes, publications and training programmes;
- (m) to utilize computer managed e-learning facilities for learning through national and international networks;
- (n) to create higher levels of intellectual abilities and professional development through Centres, Institutes or Academies to function under the University;
- (o) to provide consultancy to industry, Government and Public Organization;
- (p) to design and deliver high-quality training, capacity building, and development systems for teachers, administrators, and working professionals;
- (q) to use modern and post-modern processes, mechanisms, and technologies for governance and management of learning, teaching, researching, evaluating, developing, organizing, and creating socio-economic wealth for individuals and society for the 21st century;
- (r) To provide flexible and modular learning pathways, thereby enabling multi-entry and exit options in line with NEP 2020;
- (s) to ensure that the standard of the degrees, diplomas, certificates and other academic distinctions as per norms laid down by **AICTE/ BCI/ NCTE/ UGC/ NMC/ DCI/ INC and Pharmacy Council of India**;
- (t) to provide necessary opportunities to promote Tribal, Minority and other downtrodden community of the region;
- (u) to ensure access and equality in higher educational opportunity to all deserving and meritorious students with preferential option for the poor and the marginalized, irrespective of caste and creed;

- (w) to offer subjects for competence-building and motivate and animate a work force imbued with human values;
- (x) to focus on access to knowledge, creation of knowledge, application of knowledge, dissemination of knowledge and development of better knowledge services;
- (y) to ensure that the standards of degree, diploma, certificates and other academic distinctions are not lower than those laid down by statutory regulatory authorities in India;
- (z) to do all things necessary or expedient to promote the above objectives; and
- (aa) to pursue any other objective as may be approved by the State Government.

Power and Functions of the University.

7. The University shall have the following powers, namely:-

- (1) to establish and maintain such Colleges, Regional Centres and Study Centres within the State as may be determined by the University from time to time in the manner laid down by the Statutes;
- (2) to make provisions to enable the University, Regional Centres, and Study Centres, to undertake specialization of studies and to organize common laboratories, libraries and other equipment for research work, and to develop patterns of teaching in Undergraduate, Postgraduate and super specialties so as to meet a very high standard of education, particularly in the fields of professional courses;
- (3) to institute degrees, titles, diplomas, certificates and other academic distinctions;
- (4) to hold examinations and to confer degrees, titles, diplomas, certificates or other academic distinctions and professional designations including Doctorate and Post Doctorate Designation on persons who shall have pursued an approved course of study in the University in the manner provided and shall have passed the prescribed examinations of the University, or shall have carried on research under conditions provided;
- (5) to award degrees, diplomas, certificates and other distinctions that conform with the criteria laid down by the University Grants Commission (UGC) Act, 1956 or by All India Council for Technical Education Act, 1987, Bar Council of India is a statutory body established under section 4 of the Advocates Act 1961, National Council for Teacher Education (NCTE) under the NCTE Act, 1993, National Medical Commission (NMC) constituted under the National Medical Commission Act, 2019, Dental Council of India (DCI) Dentists Act, 1948, Indian Nursing Council INC Act, 1947 and Pharmacy Council of India;
- (6) to institute and award fellowships, scholarships and prizes etc., in accordance with the statutes;

- (7) to demand and receive such fees, bills, invoices and collect charges as may be fixed by the Statutes or Regulations, as the case may be;
- (8) to formulate policy and determine the standard of admission which may include examination, evaluation or any other method of testing;
- (9) to make provisions for extra-curricular activities for students and employees;
- (10) to institute Professorships including Chair Professorships and other teaching posts required by the University and to appoint persons to such Professorships or other teaching posts, or to recognize persons as Professors, Associate Professors or Assistant Professors of the University, or as holders of other teaching posts of the University for the purpose of imparting instruction and for conducting research in the University;
- (11) to make appointments of the faculty, officers and employees of the University, Regional Centres and Study Centres;
- (12) to create posts, as and when required, of officers and employees of the University besides those provided under this Act;
- (13) to create Service Rules and Conditions and to regulate and enforce discipline amongst the employees of the University and to take such disciplinary measures as may be deemed necessary;
- (14) to provide, subject to the provisions of this Act, the constitution, powers and duties of the Academic Council, the Finance Committee, and other bodies as may be constituted by the statutes;
- (15) to provide the powers and duties of officers of the University as prescribed in the statutes;
- (16) to provide, subject to the provisions of this Act, the terms and conditions of service, including the rules regarding conduct and discipline and the emoluments for all categories of employees of the University with prior approval of the Board of Governors;
- (17) to make provisions for provident fund and other funds for the welfare of the employees of the University and to keep and maintain those funds as per provisions of law applicable from time to time;
- (18) to receive donations and gifts of any kind and to acquire, hold, manage, maintain and dispose of any movable or immovable property, including Trust and Endowment properties for the purpose of the University;
- (19) to determine tuition fees or other charges for admission and for examinations and other purposes, and to demand and receive the fees or other charges so determined;
- (20) to institute and maintain halls and to recognise places of residence for students of the University;
- (21) to supervise and control the residence, and to regulate the discipline among the students and all categories of employees and to lay

down the conditions of service of such employees, including their Code of Conduct;

- (22) to accept students from all sections of the Community regardless of caste, race or creed;
- (23) to provide for promotion of health, welfare and discipline amongst the students;
- (24) to extend grant to the National Service Scheme and National Cadet Corps and other such bodies recognized by the University from the University Fund;
- (25) to enter into agreement with the State Government or with any person, body or authority for taking over by the University of the management of any institution, including its assets and liabilities, or for any other purpose not repugnant to the provisions of this Act;
- (26) to accept and administer gifts, endowments and benefactions, for the furtherance of any of its objects of the University and to institute awards, fellowships, travelling fellowships, scholarships, studentships, stipends, bursaries, exhibitions, medals and prizes;
- (27) to receive funds from industry, institutions, national and international organizations, national or international financial institutions including nationalized banks or from any other source, or to receive loans, subsidies, grants, assistance, donations, benefactions, bequests and to transfer of movable and immovable properties, for the purposes and objects of the University in such manner as may be provided for by the Regulations;
- (28) to co-operate and engage with other Universities, Institutions and educational authorities in such a manner and for such purposes as the University may determine from time to time;
- (29) to create academic, administrative and support staff and other necessary posts;
- (30) to introduce interdisciplinary or multidisciplinary or integrated courses in selected subjects;
- (31) to initiate teaching and research programme with other Universities and institutions of repute and to provide modalities for credit transfer and award of joint degrees, if deemed necessary;
- (32) to organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes for teachers, developers, evaluators and other academic staff;
- (33) to determine standards of admission to the University with the approval of Academic Council;
- (34) to expel, suspend/ discharge of any student/ faculty/ official if found guilty after making a due enquiry by competent authority and also to withdraw/discard any degree/certificate and other academic distinction on reasonable and justifiable ground;

- (35) to raise, collect, subscribe and avail financial assistance with the approval of the Board of Governors against any mortgage of the property of the University;
- (36) to enter into, carry out, vary or cancel contracts;
- (37) to purchase, take on lease or accept as gift or otherwise any land or building or works which may be necessary or convenient for the purpose of the University and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such buildings or works;
- (38) to do all such other acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the objects of the University;
- (39) to recognise examinations or periods of study (whether in full or in part) of other Universities, institutions or other places of Higher learning as equivalent to examinations or periods of study in the University and to withdraw such recognition at any time as per the UGC Regulations;
- (40) to manage all properties, movable and immovable, the land acquired, created, arranged or built by the University for the purpose of the University in the State of Meghalaya which shall vest in the University and to ensure that such land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is required; and
- (41) to do all things necessary or expedient to exercise the above powers.

Admissions to University.

- 8. The University shall be open to all persons irrespective of class, creed, religion, language or gender.

Provided that nothing in this section shall be deemed to prevent the University from making special provisions for admission for students of the State as per the State Reservation Policy;

National Accreditation.

- 9. The University will seek accreditation from respective national accreditation bodies.

Teaching of the University.

- 10. (1) All recognized teaching in connection with any degree, diploma, certificate, award, distinction of the University shall be conducted by the teachers of the University under the general supervision of the Board of Management and the Academic Council;
- (2) The authorities responsible for such teaching shall be such as may be provided in the Statutes.

Maintenance of minimum standards.

- 11. The University shall conform to the norms and guidelines as laid down from time to time by the skill and education regulatory bodies such as the AICTE/ BCI/ NCTE/ UGC/ NMC/ DCI/ INC and Pharmacy Council of India and MPU Act 2019.

CHAPTER-III

OFFICERS OF THE UNIVERSITY

The Visitor.

12. (1) The Governor of Meghalaya shall be the Visitor of the University;
- (2) The Visitor shall preside the convocation of the University for conferring degrees, diplomas, charters, designations and certificates;
- (3) The Visitor shall have the following powers, namely:
 - (a) to call for any paper or information relating to the affairs of the University;
 - (b) on the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Statutes, Regulations or Rules, he may issue such directions as he may deem fit in the interest of the University and the directions so issued shall be complied with by all concerned;
 - (c) on noncompliance of the provisions of the Act and other mandated statutory provisions, the Visitor shall have the power to remove the Chancellor and Vice-Chancellor.

Officers of the University.

13. The following shall be the officers of the University, namely:
 - (a) The Visitor;
 - (b) The Chancellor;
 - (c) The Vice Chancellor;
 - (d) Deans of faculties;
 - (e) The Registrar;
 - (f) The Chief Financial Officer;
 - (g) Controller of Examination; and
 - (h) Such other officers as may be prescribed by the Statutes to be the officers of the University.

The Chancellor.

14. (1) The Chancellor of the University shall be appointed by the Sponsoring Body of the University with approval of the Visitor through State Government;
- (2) The Chancellor so appointed shall hold office for a period of 5 (five) years;
- (3) The Chancellor, in the absence of the Visitor, shall preside the convocation of the University for conferring Degrees, Diplomas, Charters, Designations or Certificates;
- (4) The Chancellor shall have the following powers, namely:
 - (a) to call for any information or record;
 - (b) to appoint and to remove the Vice-Chancellor with approval of the Visitor;

- (c) the Chancellor is empowered to remove the Vice-Chancellor after due enquiry. It will be open to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges, as he may deem fit.
- (d) to execute contracts on behalf of the University;
- (e) in the event of disagreement or conflict, the Chancellor shall have the power to overrule decisions made by any other officer of the University, provided that such decisions are deemed to be in breach of contractual obligations, fail to comply with applicable laws or regulations, or are, in the opinion of the Chancellor, detrimental to the interests of the University;
- (f) such other powers as may be conferred on him by this Act, Rules, Statutes or Regulations made there under.

The Vice-Chancellor.

- 15. (1) The Vice-Chancellor shall be appointed by the Chancellor on such term and conditions as may be prescribed by the Statutes;
- (2) The Vice-Chancellor shall be appointed from a panel of 3 (three) persons recommended by the Board of Governors and shall hold office for a term of 4 (four) years or such shorter period as may be decided by the Board of Governors; Provided that after expiry of the period of 4 (four) years, the Vice-Chancellor shall be eligible for re-appointment for another term not exceeding 4 (four) years, subject to restriction on age or such other conditions as may be provided in this Act or the Statutes made thereunder.
- (3) The Vice-Chancellor shall be stationed in Headquarters;
- (4) The Vice-Chancellor shall be the Principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University;
- (5) If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall, at the earliest opportunity, thereafter report his action to such officers or authority as would have in the ordinary course dealt with the matter:
 - (i) Provided that if in the opinion of the concerned authority such action should not have been taken by the Vice-Chancellor, then such case shall be referred to the Chancellor whose decision thereon shall be final; and
 - (ii) Provided further that where any such Action taken by the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer within one month from that date on which such action is communicated to him, an appeal to the Board of Governors and the Board of Governors may confirm or modify or reverse the action taken by the Vice-Chancellor.

(6) If in the opinion of the Vice-Chancellor any decision of any authority of the University is beyond the powers conferred by this Act, Statutes or is likely to be prejudicial to the interest of the University, he shall request the concerned authority to review its decision within 7 (seven) days from the date of his decision and in case the authority refuses to review such decision wholly or partly or fails to take any decision within 7 (seven) days, then such matter shall be referred to the Chancellor and his decision thereon shall be final;

(7) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be laid down by the Statutes;

(8) The Vice-Chancellor shall preside the convocation of the University in the absence of the Visitor and the Chancellor for conferring Degrees, Diplomas, Charters, Designations or Certificates;

The Registrar.

16. (1) The Registrar shall be a whole-time officer of the University and shall be appointed by the Chancellor in consultation with the Vice-Chancellor, in such manner as may be prescribed by the Statutes;

(2) All contracts shall be signed and all documents and records shall be authenticated by the Registrar on behalf of the University;

(3) The Registrar shall be responsible for the due custody of the records and the common seal of the University and shall be bound to place before the Chancellor, Vice-Chancellor or any other authority, all such information and documents as may be necessary for transaction of their business;

(4) The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes and Regulations.

The Chief Financial Officer.

17. (1) The appointment of the Chief Financial Officer shall be made by the Board of Governors in such manner and on such terms and conditions and shall exercise such powers and perform such duties as may be prescribed by the Statutes and Regulations;

(2) The Chief Financial Officer shall be responsible for the due custody of all financial records and for the financial transactions of the University and shall be bound to place before the Board of Governors, Board of Management, Chancellor, Vice-Chancellor or any other authority, all such information and documents as may be required for the transaction of the University's Business;

(3) The Chief Financial Officer shall exercise such powers and perform such duties as may be prescribed in the Statutes or as may be decided from time to time by the Board of Governors or the Board of Management.

Dean of Faculties.

18. Deans of faculties shall be appointed by the Board of Management in such manner and shall exercise such powers and perform such duties as may be prescribed by the Statutes or as decided by the Board of Governors.

Controller of Examinations. 19. The Controller of Examination shall be appointed by the Board of Governors in such manner and shall exercise such powers and performs such duties as maybe prescribed.

Other Officers. 20. There shall be such other officers in the University who shall be appointed by the Board of Governors in such manner as may be prescribed by the Statutes or Regulations or Rules.

CHAPTER-VI

AUTHORITIES OF THE UNIVERSITY

Authorities of the University. 21. The following shall be the Authorities of the University, namely:-

- (a) The Board of Governors;
- (b) The Board of Management;
- (c) The Academic Council;
- (d) The Finance Committee; and
- (e) Such other authorities as may be declared by the Statutes to be the authorities of the University.

The Board of Governors and its Powers. 22. (1) The Board of Governors shall consist of the following, namely:-

- (a) The Chancellor;
- (b) The Vice-Chancellor;
- (c) The Registrar;
- (d) Two persons nominated by the Sponsoring Body;
- (e) Three representatives of the State Government; and
- (f) One person to be nominated by the Visitor.

(2) The Chancellor shall be the Chairman of the Board of Governors;

(3) The Registrar shall be an *ex-officio* Secretary of the Board of Governors;

(4) The Board of Governors shall be the supreme authority and principal governing body of the University and shall have the following powers, namely:-

- (a) to appoint the Statutory Auditors of the University;
- (b) to lay down policies to be pursued by the University;
- (c) to review decisions of the other authorities of the University if they are not in conformity with the provisions of this Act, or the Statutes or Regulations;
- (d) to approve the budget and annual report of the University;
- (e) to make new or additional Statutes and Regulations or amend or repeal the earlier Statutes and Regulations;

- (f) to take decision about voluntary winding up of the University as provided under Section 52 of the Act;
- (g) to approve proposals for submission to the State Government; and
- (h) take such decisions and steps as are found desirable for effectively carrying out the objects of the University;

(5) The Board of Governors shall meet at least twice in a calendar year at such time and place as the Chancellor thinks fit.

The Board of Management.

23. (1) The Board of Management shall consist of the following, namely;

- (a) The Vice-Chancellor,
- (b) The Registrar,
- (c) The Chief Finance Officer,
- (d) 2 (two) persons, nominated by the Sponsoring Body,
- (e) A Dean faculty/ Senior Faculty as nominated by the Chancellor; and
- (f) 2 (two) representatives to be nominated by the State Government.

(2) The Vice-Chancellor shall be the Chairperson of the Board of Management and the Registrar shall be the Secretary of the Board of Management;

(3) The powers and functions of the Board of Management shall be such as may be prescribed by the Statutes.

The Academic Council.

24. (1) The Academic Council shall consist of the following, namely:

- (a) The Vice-Chancellor who shall be the Chairman.
- (b) The Registrar who shall be the Secretary.
- (c) The Deans/Heads of Faculties; and
- (d) Such other members as may be prescribed in the Statutes.

(2) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and the Regulations, co-ordinate and exercise general supervision over the academic policies of the University.

The Finance Committee.

25. (1) The Finance Committee shall consist of the following, namely:-

- (a) The Vice-Chancellor shall be the Chairman.
- (b) The Registrar shall be the Secretary.
- (c) The Chief Finance Officer.
- (d) One representative of the Sponsoring Body;
- (e) One faculty member nominated by the Chancellor; and
- (f) Such other members as may be prescribed in the Statutes.

- (2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provisions of this Act, Statutes and Regulations, co-ordinate and exercise general supervision over the financial matters of the University;
- (3) The Finance Committee may meet as often as necessary, but not less than twice in a calendar year, at such place and time as the Vice Chancellor may decide;
- (4) The annual budgets, annual accounts and all major financial proposals shall be considered by the Finance Committee before they are submitted to the Board of Governors for their consideration and approval;
- (5) The powers and functions of the Finance Committee shall be such as may be prescribed in the Statutes or as delegated to it by the Board of Governors.

Other Authorities.

26. The constitution, powers and functions of the other authorities of the University shall be such as may be prescribed by the Statutes.

Proceedings not to be invalidated by reasons of vacancies.

27. No act or proceeding of any authority of the University shall be invalid merely by reason of the existence of any vacancy or defect in the constitution of the authority.

CHAPTER-V**STATUTES AND REGULATIONS****Statutes.**

28. Subject to the provisions of this Act and rules, the Statutes may provide for all or any matter relating to the University and the staff, as given below:

- (a) the constitution, powers and functions of the authorities and other bodies of the University as specified in the Act and such other authorities as may be constituted from time to time;
- (b) the terms and conditions of appointment of the Vice-Chancellor, the Registrar and the Finance Officer and their powers and functions;
- (c) the mode of recruitment and the conditions of service of the other officers, teachers and employees of the University;
- (d) the procedure for resolving disputes between the University and its officers, faculty members, employees and students;
- (e) creation of new authorities of the University;
- (f) creation, abolition or restructuring of departments and faculties;
- (g) the modalities for determination or revision of the framework of qualifications, prescriptions for learning pathways, curriculum, training, skill development, recognition of prior learning, credit transfer, learning support, assessment and certification

frameworks, internship, apprenticeship and on the job training policies and such other academic matters;

- (h) number of seats in different courses of studies and the procedure of admission of students to such courses;
- (i) the fee chargeable from students for various courses of studies: Provided that the University shall not make any Statute relating to the charging of capitation fee from the students;
- (j) procedure for creation and abolition of posts;
- (k) all other matters which by this Act are required to be provided or the Rules.

Statutes – how made.

- 29. The first Statutes framed by the Board of Governors shall be submitted to the State Government for its approval, which may, within three months from the date of receipt of Statutes give its approval with or without modifications.

Amendment of Statutes.

- 30. The Board of Governors may make new or additional Statutes or amend or repeal the Statutes as required with the prior approval of the State Government.

Regulations.

- 31. Subject to the provisions of this Act, the regulations may provide for all or any of the following matters, namely.
 - (a) admission of students to the University and their enrolment and continuance as such;
 - (b) the courses of study to be laid down for all Degrees, Diplomas, Certificates, Charters and other academic distinctions of the University;
 - (c) the award of Degrees, Diplomas, Charters, Certificates and other academic distinctions of the University; the procedure for conferment of honorary degrees;
 - (d) accounting Policy and financial procedure;
 - (e) institution of and conditions for the award of fellowships, freeships, scholarships, studentships, medals and prizes;
 - (f) the conduct of examinations and the conditions and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
 - (g) the fee to be charged for admission to the Examinations, Degrees, Diplomas, Certificates, Charters and other academic distinctions of the University;
 - (h) revision of fees;
 - (i) alteration of number of seats in different courses and programs;
 - (j) the conditions of residence of the students at the University;
 - (k) maintenance of discipline among the students of the University; Any other matters not specifically provided in the Statutes but provided by the Act and Rules.

Regulations – how made. 32. The regulations shall be made by the Board of Governors, and the regulations so made shall be submitted to the State Government for its approval, which may, within two months from the date of receipt of rules give its approval with or without modification;

Amendment of Regulations. 33. The Board of Governors may make new or additional regulations or amend or repeal the regulations as required, with the prior approval of the State Government.

University to be subject to standards of UGC, etc. 34. Notwithstanding anything contained in this Act, the establishment, maintenance of standards and any other matter concerning the University including Constituent Colleges, Branches or Units or Centres or Campuses anywhere in Meghalaya shall be subjected to MPU Act 2019 as amended from time to time, and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time.

CHAPTER-VI

MISCELLANEOUS

Conditions of service of employees. 35. (1) Every employee shall be appointed under a written contract, which shall be kept in the University and a copy of which shall be furnished to the employee concerned;

(2) Disciplinary Action against the employees shall be governed by procedure prescribed in the Statute.

Right to appeal. 36. Notwithstanding anything to the contrary in this Act, every employee or student of the University, or of any constituent college, shall have the right to appeal, within such time as may be prescribed, to the Board of Management against any decision made by an officer or authority of the University, or the Principal of any college. Upon such appeal, the Board of Management shall have the authority to confirm, modify, or alter the decision against which the appeal has been made.

Provident Fund and Pension. 37. The University shall constitute for the benefit of its employees such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed by statutes.

Disputes as to Constitution of University Authorities and Bodies. 38. If any question arises as to whether any person has been duly elected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final and binding.

Constitution Committees. 39. Any authority of the University mentioned in section 21 may constitute a committee of such authority, consisting of such members having such powers as the authority may deem fit.

Filling of Casual Vacancies.

40. Any casual vacancy among the members, other than *ex-officio* members of any Authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled up, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he or she fills would have been a member.

Protection of action taken in good faith.

41. No proceedings under the Statutes or Regulations shall lie against any officer or other employee of the University or anything, which is done in good faith or intended to be done in pursuance of the provisions of this Bill/Act and Rules.

Transitional provisions.

42. Notwithstanding anything contained in any other provisions of this Act, the Statutes or Rules:

1. The members of the first Board of Governors shall hold office for a term not exceeding 3 (three) years;
2. The first Board of Management, the first Finance Committee, and the first Academic Council shall be constituted by the Chancellor for a term not exceeding 3 (three) years;
3. The first Vice-Chancellor, the first Registrar and the first Chief Financial Officer shall be appointed by the Chancellor and they shall hold office for a term not exceeding 3 (three) years as the Chancellor may determine.

Endowment Fund.

43. (1) The University shall establish an endowment fund of at least ₹ 5,00,00,000/- (Rupees five crores).

(2) The Endowment Fund in the form of an account payee cheque issued by a Scheduled Bank in favour of Director of Higher and Technical Education, Meghalaya shall be deposited by the concerned University with Director of Higher and Technical Education, Meghalaya;

(3) The University may transfer any amount from the general fund or the development fund to the endowment fund. Except for the dissolution of the University, in no other circumstances money/ funds can be transferred from the endowment fund for other purposes.

(4) Not exceeding 75% of the interest accruing from the Endowment Fund in the fixed deposit shall be used for the purpose of development work of the University, not less than 20% of such interest shall be reinvested in the Endowment Fund and 5% thereof shall be utilized by State Government for its administrative expenditure related to the University including funding the Private Universities Regulatory Board set up under MPU Act 2019;

(5) The amount of Endowment Fund shall be kept invested, until the dissolution of the University.

General fund.

44. (1) The University shall establish a General Fund to which the following amount shall be credited, namely;

(a) all fees which may be charged by the University;

- (b) all sums or payments received from any other source;
- (c) all contributions made by the Sponsoring Body;
- (d) all contributions/donations/grants made in this behalf by any other person or organisation, which are not prohibited by any law for the time being in force.

(2) The funds credited to the general fund shall be applied to meet the following payments, namely:-

- (a) The repayment of debts including interest charges thereto incurred by the University for the purposes of this Act, the Statutes and the regulations made there under;
- (b) the upkeep of the assets of the University
- (c) the payment of the cost of audit of the fund created under section 45;
- (d) meeting the expenses of any suit or proceedings to which University is a party;
- (e) the payment of salaries and allowances of the officers and employees of the University, members of the teaching and research staff, and payment of any Provident Fund contributions, gratuity and other benefits to any such officers and employees, members of the teaching and research staff;
- (f) the payment of travelling and other allowances of the members of the Board of Governors, the Board of Management, Academic Council, and other authorities so declared under the Statutes of the University and of the members of any Committee or Board appointed by any of the authorities of the University in pursuance of any provision of this Act or the Statutes or the regulations made thereunder;
- (g) the payment of fellowships, freeships, scholarships, assistantships and other awards to students, research associates or trainees eligible for such awards under the Statutes or regulations of the University under the provisions of this Act;
- (h) the payment of any expenses incurred by the University in carrying out the provisions of this Act, and the Statutes or the regulations made thereunder;
- (i) the payment of cost of capital, not exceeding the prevailing bank rate of interest, incurred by the Sponsoring Body for setting up the University and the investments made thereof;
- (j) the payment of charges and expenditure relating to the consultancy work undertaken by the University in pursuance of the provisions of this Act, and the Statutes, and the regulations made thereunder;
- (k) the payment of any other expenses including consultancy fees or management fees payable to any organisation charged

with the responsibility of providing services to University or managing the University on behalf of the Sponsoring Body, as approved by the Board of Management;

Provided that no expenditure shall be incurred by the University in excess of the limits for total recurring expenditure and total non-recurring expenditure for the year as may be fixed by the Board of Management without the previous approval of the Board of Management:

Provided further that the General fund shall be applied for the objectives specified under sub-section (2) with the prior approval of the Board of Management of the University.

Development fund.

45. (1) The University shall also establish a development fund to which the following funds shall be credited, namely:
 - (a) Development fees which may be charged from students;
 - (b) all sums received from any other source for the purposes of the development of the University;
 - (c) all contributions made by the Sponsoring Body;
 - (d) all contributions or donations made in this behalf by any other person or organization which are not prohibited by any law for the time being in force; and
 - (e) all incomes received from the endowment fund.
- (2) The funds credited to the development fund from time to time shall be utilized for the development of the University.

Maintenance of fund.

46. The funds established under Sections 43, 44 and 45 shall, subject to general supervision and control of the Board of Governors, be regulated and maintained in such manner as may be prescribed.

Annual Report.

47. (1) The annual report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval;
- (2) The Board of Governors shall consider the annual report in its meeting and may-approve the same with or without modification;
- (3) A copy of the annual report duly approved by the Board of Governors shall, be sent to Visitor and the State Government on or before December 31 following close of the financial year in March 31 each year.

Mode of Proof of University Record.

48. A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the university or other documents in possession of the University or any entry in any register duly maintained by the University, if certified by the Registrar, shall be received as *prima facie* evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof would, if produced, have been admissible in evidence.

Dissolution of the University.

49. (1) If the Sponsoring Body proposes dissolution of the University in accordance with the law governing its constitution or incorporation, it shall give at least 12 (twelve) months' notice in writing to the State Government and it shall ensure that no new admissions to the University are accepted during the notice period. All financial obligations, whatsoever may be, for dissolution of the University shall lie with the University;

(2) Notwithstanding anything contained in sub-section (1) above, the State Government may initiate the dissolution of the University *suo moto* if it is alleged that the sponsoring body has failed to adhere to the established norms. However, before the dissolution of the University, the State Government shall provide a reasonable opportunity for the sponsoring body to comply with and remedy the alleged breach of the norms. In the event of dissolution, the State Government shall allow sufficient time before the dissolution becomes effective;

(3) The manner of winding up of the University would be such as may be prescribed in this behalf by the State Government:
Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the Sponsoring Body;

(4) On receipt of the notice referred to in sub-section (1), or action initiated *vide* sub-section (2) the State Government shall, in consultation with the UGC make such arrangements for administration of the University from the proposed date of dissolution of the University by the Sponsoring Body and until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes;

(5) Under no circumstances the State Government will be liable to bear any financial burden of any kind during the period of dissolution.

Expenditure of the University during dissolution.

50. (1) The expenditure for administration of the University during the taking over period of its management under section 49 shall be met out of the endowment fund, the general fund or the development fund;

(2) If the funds referred to sub-section (1) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University by the State Government.

51. In addition to the powers conferred upon it by the Act, the Rules, Statutes, and Regulations, the State Government shall have the following powers:

(i). The State Government may, at its discretion, appoint representatives to any committee or body of the University as it deems necessary.

- (ii). The State Government shall have the right to conduct independent financial and academic audits of the University at its discretion.
- (iii). The State Government may issue directives to the University on matters of public interest and national importance. The University shall comply with such directives to the extent permitted by law.

Laying of Statutes and Rules.

52. Every Statute or Rule made under this Act shall be laid as soon as may be after it is made on the table of the Legislative Assembly.

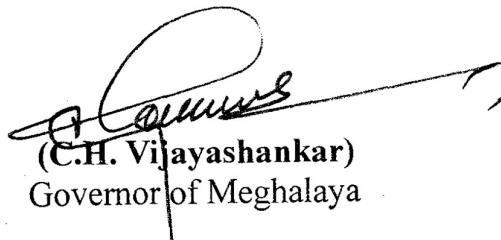
Removal of difficulties.

53. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by a notification or order, make such provisions of this Act, as deemed necessary or expedient for removing the difficulty:

Provided that no notification or order shall be made after the expiry of a period of 3 (three) years from the commencement of this Act.

(2) Every order under sub-section (1) shall, as soon as may be after it is made, be laid before the State Legislature.

Dated: Lok Bhavan,
Shillong, the 22nd January, 2026.



(C.H. Vijayashankar)
Governor of Meghalaya

Dated: Shillong,
The 27th January, 2026.



D. LYNGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.